

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL MANDAL) (a) and (b) The Ministry of Home Affairs is administering the following six Centrally sponsored schemes for Scheduled Castes and Scheduled Tribes

- (1) Post-Matric Scholarships
- (2) Girls Hostels
- (3) Measures under the Protection of Civil Rights Act
- (4) Pre matric Scholarships for the children of Sweepers, Scavengers etc
- (5) Coaching and Allied Schemes
- (6) Tribal Research and Training

Information in respect of these schemes for the year 1977-78 is given in the Statement laid on the Table of the House [Placed in Library See No LT 2613/78] For the year 1978-79 no amounts have been released as final proposals have not been received from the States

Apprenticeship Courses in DTC

3378 SHRI V G HANDE Will the Minister of SHIPPING AND TRANSPORT be pleased to state

(a) what is the number of apprentices who have qualified the apprentice final examination held this year after completing the apprenticeship of three years course in various categories, viz Mechanic/Motor Mechanic etc,

(b) what are the terms and conditions of various apprenticeship courses in DTC and what criteria is laid down for qualifying the final apprentice examination,

(c) whether there is a proposal under Government's consideration to provide job in DTC itself to the apprentices who have completed three years training course, and

(d) if not, what are the reasons and what alternate arrangements Government propose to take in this regard?

THE MINISTER OF STATE IN-CHARGE OF THE MINISTRY OF SHIPPING AND TRANSPORT (SHRI CHAND RAM) (a) Six

(b) The DTC is taking in apprentices for three years training only in the Motor Mechanic trade According to the provisions of the Apprentices Act 1961, a candidate should have passed at least the 8th class examination and have completed 14 years of age for being taken as an apprentice. The final examination is conducted by the Central Apprenticeship Adviser.

(c) and (d) The Corporation has already absorbed all the apprentices who successfully completed the 3 year training course and qualified in the final examination conducted by the Central Apprenticeship Adviser upto the year 1977. The results of the candidates who appeared for the test in 1978 have been received in the Corporation on 1st August 1978 and steps are being taken by it to absorb the successful candidates, against the posts of Assistant Fitter, subject to their being found medically fit and otherwise suitable.

Radio Station at Tura in Meghalaya

3379 SHRI P A SANGMA Will the Minister of INFORMATION AND BROADCASTING be pleased to refer to the reply given to Unstarred Question No 6032 on 3rd August 1977 and state

(a) whether the proposal has been included in the Sixth Plan and approved by the Planning Commission; and

(b) if so, by what time the scheme is expected to be implemented?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI L. K. ADVANI), (a) and (b). The schemes proposed by All India Radio for inclusion in the Sixth Plan (1978-83) include one for the setting up of a Radio Station at Tura. However, the Planning Commission has agreed to a reduced outlay for the A.I.R. schemes. The proposals are, therefore, being reviewed with a view to retaining only those which could be accommodated within the reduced outlay. In case, the scheme for a radio station at Tura is retained, it is likely to be implemented during the Sixth Plan period.

Deputation allowance to employees of Badarpur Thermal Power Project

3381 **SHRI RAM PRASAD DLSH-MUKH**: Will the Minister of ENERGY be pleased to state:

(a) whether in the office of the Financial Adviser and Chief Accounts Officer, Badarpur Thermal Power Project, deputation (duty) allowance was paid in 5th year onwards to certain persons whereas the others were not paid;

(b) if so, the reasons therefor,

(c) whether the said allowance is admissible upto 4 years only, and whether it was paid to anybody beyond 4 years, if so, the reasons why the others were not paid during 31st March 1975 and 31st March 1978;

(d) whether the department is giving deputation (duty) allowance to some persons in the 5th year and 6th year, if so, why the others are not being paid the said allowance, when they are in the same category w.e.f. 1-4-1978; and

(e) the reasons why the SC/ST employees in the office of the Financial Adviser and Chief Accounts Officer, Badarpur Thermal Power Project were sent back to their parent departments but after a short period they were taken again on deputation when

the SC/ST were not even allowed to complete their terms in each year?

THE MINISTER OF ENERGY (SHRI P. RAMACHANDRAN): (a) to (d). In accordance with the Government Rules, the deputation (duty) allowance prior to 31-3-1978 has not been paid in the 5th year and onwards to any officer in the office of Financial Adviser and Chief Accounts Officer, B.T.P.P. except in one case. In this case the deputation (duty) allowance was allowed by Government beyond the 4th year since the tenure of the post held by the particular incumbent, as per recruitment rules, was for 3 to 5 years. In regard to the payment of deputation (duty) allowance beyond 1-4-1978, the policy followed by National Thermal Power Corporation, to whom the management of Badarpur Thermal Power Project/Station was transferred from 1-4-1978, has been to maintain a status quo till the terms and conditions are finalised. On account of maintenance of a status quo ante, 5 persons in the Office of FA&CAO, who were in receipt of deputation (duty) allowance on 31-3-1978, have been allowed provisionally to continue to draw the same beyond 31-3-1978, though they completed 4 years on or after 31st March 1978.

(e) During the last three years, nine SC/ST employees were repatriated to their parent offices. Out of these 9 employees, 6 of them got repatriated due to their personal and domestic circumstances on their own request, 2 of them were repatriated because extension to these employees beyond three years was not considered to be in the public interest and one of them was repatriated because his parent Department did not agree to further extension of his deputation beyond a period of 3 years.

Strike by Employees of Bharat Coking Coal Ltd.

3382 **SHRI P. VENKATASUB-BAIAH**: Will the Minister of ENERGY be pleased to state:

(a) whether two employees of M/s. Bharat Coking Coal Ltd., Dhanbad